



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

ORDER SHEET

Application No. O.A. 178 of 2006

Applicant (s) Kapera Respondent (s) Union of India & Others

Advocate for Applicant (s) M/S. N.R. Routray Advocate for Respondent (s) S. Misra

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O of Rs. 55/- filed. Copy served. For favour of Registration please as per memo</p> <p><u>27.2.06</u></p> <p><u>27.2.06</u></p> <p><u>27.2.06</u></p> <p>For Admission with Interim order. Copy Served.</p> <p><u>27.2.06</u></p>	<p style="text-align: center;">REGISTER</p> <p style="text-align: right;"><u>27.02.06</u></p> <p><u>Order dated: 28.02.2006</u></p> <p>Applicant, a Multipurpose Khalasi under D.S.E./Con./E.C.Railways, has filed the present Original Application under Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:—</p> <p>"(a) To direct the Respondents to upgrade the scale of the Applicant from Rs. 2550-3200/- to 2610-3540/-.</p> <p>(b) To direct the Respondents to submit the pension papers in the scale of Rs. 2610-3540/- instead of Rs. 2550-3200/-.</p> <p>(c) To direct the Respondents to pay the differential arrear salary of Rs. 19,992/-.</p> <p>And pass any other appropriate order as deems proper and fit in the interest of justice."</p>

Notes of the Registry

Orders of the Tribunal

Received Rs.220/- (160+60)
towards cost of spl messenger
for R-1 to 5 & R-6.

16.03.06
C.M.ier
23.06

Order dt. 28.2.06

Copy of Order
with copy of OA may be
sent to all Respondents
by Spl. Messengers and
copy of Order may be
given to both the
counsel.

23.06

24/3/06
S.O (J)

1. M.A. 196/06 for
appropriate orders.

Copy served.

For orders as per
Memo

16.5.06

Bench.

Heard Mr. N.R.Routray, Ld. Counsel appearing
for the Applicant and Mr. R.C.Rath, Ld. Standing
Counsel for the Railways and perused the materials
placed on record.

Since, the Applicant is going to ^{face} ~~get~~ super-
annuation from service with effect from 31.03.2006,
the Respondents should consider the grievances of
the Applicant expeditiously and grant him the
desired relief, as due and admissible under the
rules, by 20.03.2006.

Send copies of this order to the Respondents,
along with copies of the Original Application, by
special messenger, at the cost of the Applicant.
The Respondents should consider the averments made
in the present Original Application as a represen-
tation of the Applicant to the Respondents and
act promptly to grant necessary relief to the
Applicant by 20.03.2006.

A free copy of this order be sent to the
Applicant in the address given in the Original
Application and free copies of this order be also
given to the Ld. Counsel appearing for both the
parties. Mr. Routray, Ld. Counsel for the Applicant
undertakes to deposit two sets of special messenger
cost for service of the order on the six Respondents

O.A. accordingly disposed of.

Johant
28/02/2006
Member (Judicial)